

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Cross Appeal No. 50603 of 2019

(on behalf of the Respondent)

IN

Excise Appeal No. 51135 of 2019

(Arising out of Order-in-Appeal No. 144(CRM)CE/JDR/2019 dated 14.02.2019
passed by Commissioner (Appeals), CGST & C Central Excise, Jodhpur)

**Commissioner of CGST & Central Excise,
Jodhpur**

..... Appellant

VERSUS

M/s Maruti Polymers,

Plot No. 2/44, Khasra No. 1525/639

Asotra Phatna, Village-Jasol,

Dist-Barmer (Raj)

.....Respondent

APPEARANCE:

Shri O.P. Bisht, Authorized Representative of the Department

Shri O.P. Aggarwal, Advocate for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51093/2022

DATE OF HEARING: November 17, 2022

JUSTICE DILIP GUPTA

As the appeal filed by the Department itself has been decided, learned Chartered Accountant appearing for the Respondent has stated that the cross objections filed may be disposed of as withdrawn. The cross objections are accordingly, disposed of as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**